

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 751/2024

(IA No. 227/2025)

IN THE MATTER OF:

Abhisht Kusum Gupta

...Applicant(s)

VERSUS

State of Uttarakhand & Ors.

...Respondent(s)

INDEX

Sl. No.	Annexure	Description of Document	Page No.
1.		Additional Response / Status Report by way of Affidavit on behalf of the District Magistrate, Rudraprayag, Vishal Mishra (IAS) , Respondent No. 4	4-12
2.	Annexure R-1 (Colly.)	Status Report on STP Kedarnath – Progress of STP Construction and Sewer Network as on 08.05.2026, submitted by the Executive Engineer, Construction	13-25

		Division, Uttarakhand Peyjal Nigam, Gaurikund / Rudraprayag.	
4.	Annexure R-2	Administrative Approval and Expenditure Sanction (AA&ES) issued by NMCG vide letter No. Pr-12011/2/2019-O/o Dir (T-III) NMCG dated 04.08.2022 for the project 'I&D and STP for Gauri Kund and Tilwada, District Rudraprayag, Uttarakhand' under Namami Gange Programme at an estimated cost of Rs. 23.37 Crore.	26-37
5.	Annexure R-3	Notice to Proceed (NTP) / Work Order issued by the Office of General Manager, Construction Circle (Ganga), Uttarakhand Peyjal Nigam, Haridwar, vide Letter No. 559/C-291-6/51 dated 03.04.2023, for the project 'Gaurikund & Tilwada I&D with STP' to M/s Aastha Enviro Engineers Pvt Ltd.	38
6.	Annexure R-4	Letter / Status Report of the Executive Officer, Nagar Panchayat Kedarnath, vide No. 23/NP0KE0-NG0T0(751/2024)/(2026-2) dated 11.05.2026, addressed to the District Magistrate, Rudraprayag, setting out the current status of solid waste management in the Nagar Panchayat Kedarnath area.	39-41
7.	Annexure R-5	UKPJN Project Manager, CMU Ganga, Srinagar, No. 940 dated 11.05.2026 status of Gaurikund STP and sewer network	42-45

834



Filed by

DEEPAK BORA

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 751/2024

(IA No. 227/2025)

IN THE MATTER OF:**Abhisht Kusum Gupta**

...Applicant(s)

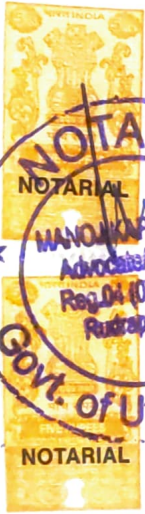
VERSUS**State of Uttarakhand & Ors.**

...Respondent(s)

**ADDITIONAL RESPONSE / STATUS REPORT BY WAY OF AFFIDAVIT ON
BEHALF OF THE DISTRICT MAGISTRATE, RUDRAPRAYAG (RESPONDENT
No. 4)**

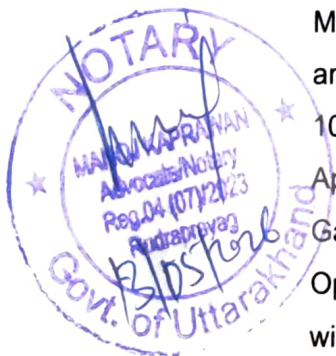
1. That I, Vishal Mishra, am presently holding the position of District Magistrate, Rudraprayag, and in this capacity, I am fully aware of the facts and circumstances of the present case based on official records, and as such, I am competent to depose this affidavit.
2. That the present Additional Response Affidavit is being filed on behalf of the Respondent no. 4. The present affidavit is filed to update this Hon'ble Tribunal on the current status of the Sewage Treatment Plant (STP) at Shri Kedamath Dham, the progress of the associated sewer network, and the


District Magistrate
Rudraprayag



solid waste management measures being undertaken by the Nagar Panchayat Kedarnath.

3. That at the outset, the answering Respondent wishes to place on record before this Hon'ble Tribunal that the District Administration, Rudraprayag, and the State of Uttarakhand have been, and continue to be, deeply committed to the cause of environmental protection and the faithful implementation of all applicable statutory and regulatory directions of this Hon'ble Tribunal. The answering Respondent denies all allegations that are incorrect, misconceived, or not borne out from official records, save and except what is specifically admitted herein.
4. That by way of background, it is respectfully submitted that under the Namami Gange Programme, the National Mission for Clean Ganga (NMCG) vide letter No. Pr-12011/2/2019-O/o Dir (T-III) NMCG dated 04.08.2022 granted Administrative Approval and Expenditure Sanction (AA&ES) for the project 'Interception & Diversion (I&D) and Sewage Treatment Plant (STP) for Gauri Kund and Tilwada, District Rudraprayag, Uttarakhand' at an estimated cost of Rs. 23.37 Crore with 100% Central funding. The project scope includes, inter alia, an STP of 200 KLD capacity at Gaurikund based on Johkasou Technology, gravity sewer of 500 metres (200 mm DI K-7 pipes), 42 manholes, 70 house connecting chambers, and allied infrastructure. The Uttarakhand Peyjal Nigam (UKPJN) is the Executing Agency (EA) for the project. A true copy of the AA&ES letter dated 04.08.2022 is annexed herewith and marked as Annexure R-2.
5. That pursuant to the AA&ES, the Office of General Manager, Construction Circle (Ganga), Uttarakhand Peyjal Nigam, Haridwar, issued a Notice to Proceed / Work Order vide Letter No. 559/C-291-6/51 dated 03.04.2023 to M/s Aastha Enviro Engineers Pvt Ltd for the project 'Design Build Operate and Transfer (DBOT) of Sewage Treatment Plant of Capacities 200 KLD, 10 KLD, 2 Nos. of 6 KLD at Gaurikund and 100 KLD at Tilwada including all Appurtenant Structures and Allied Works including Sewerage Network at Gaurikund and Interception and Diversion Works at Tilwada etc. including Operation & Maintenance of the Complete Works for a Period of 15 Years' with a Contract Value of Rs. 18,67,44,712.93 (including 18% GST), a



[Signature]
District Magistrate
Rudraprayag

Capital Cost of Rs. 10,68,30,616.50 (including 18% GST), and a date of completion of 02.10.2024 (including 03 months trial run period), with a total duration of 18 months. A true copy of the Work Order / NTP dated 03.04.2023 is annexed herewith and marked as Annexure R-3.

6. That with respect to the current status of construction and commissioning of the Sewage Treatment Plant (STP) at Shri Kedarnath Dham, it is most respectfully submitted as under. The status reports as on 08.05.2026 submitted by the concerned executing agencies are annexed herewith collectively as Annexure R-1 (Colly.). The salient details of progress are as follows:

A. STP Construction and Commissioning:

- The construction of the Sewage Treatment Plant (STP) at Shri Kedarnath Dham has been fully completed.
- The installation of electro-mechanical components along with all associated civil works has also been fully completed.
- Electricity connection has been provided to make the STP operational.
- Dry testing of the STP has been conducted successfully.
- The STP has now been made operational and sewage from buildings already connected to the sewerage network has started flowing into the STP for treatment.
- Household connections are being progressively connected to the main sewerage line in order to generate the requisite sewage load for effective operation of the STP.



B. Sewer Network Progress under the Shri Kedarnath Dham Master

Plan: The sewerage line works are being executed in three areas: (i) Mandakini River Area; (ii) Saraswati River Area; and (iii) Central Street Area. The status of progress in each area is as follows:


District Magistrate
Rudrapur

Mandakini River Area:

- The laying of sewerage lines along the Mandakini River has been fully completed over a length of approximately 400 metres.
- The sewerage line from the Bridge area up to the STP, covering approximately 585 metres, has also been completed.
- Household connections from this area are presently being connected to the main sewerage line.

Saraswati River Area:

- The sewerage line has been laid along the stretch adjoining already constructed buildings, covering approximately 170 metres.
- In the second quadrant, newly constructed buildings including Guest Houses-1 and 2, Hospital, Museum, Police Headquarters, Civic Amenity Buildings, etc., have been connected to the main sewerage line.
- However, sewerage connection work for a few remaining Pilgrim Accommodation Blocks could not be completed as planned prior to the commencement of the Yatra season. This is attributable to heavy snowfall in late March at Shri Kedarnath Dham, as a result of which the areas where sewerage lines were to be laid remained covered under snow. The Yatra season commenced early on 22nd April 2026 and the snow in the concerned stretches has not completely melted till date.

**Central Street Area:**


 District Magistrate
 Rudrapur

- The newly constructed Pilgrim Accommodation Blocks situated in the third and fourth quadrants have already been duly connected to the main sewerage line, covering a total pipeline length of 128 metres.
- In this area, construction of new buildings in place of existing structures is currently underway. Upon completion of each new building, the corresponding sewerage connection is being provided.
- The remaining buildings, as envisaged under the Master Plan, shall be taken up after execution of agreements with the concerned stakeholders, followed by demolition of existing structures and construction of new buildings, after which sewerage connections shall be provided accordingly.

C. Overall Connectivity and STP Operation:

- All branch sewer lines from the island area converge at the Bridge, from where the main sewerage line is connected to the STP.
- Presently, sewage generated from the connected buildings is flowing into the STP and the system has been made operational.
- Remaining connections are being progressively integrated into the sewerage network for achieving full operational capacity of the STP.
- With adequate sewerage load, the STP will be at full operational capacity in the next Yatra season.

7. That with respect to the Pilgrim Accommodation Blocks, it is submitted that as per the Pilgrim Accommodation Blocks Land Status / Connected Building Plan, out of a total of 68 blocks, 19 blocks have been completed and connected; 2 blocks are ongoing; and 47 blocks are yet to start (6 are



[Signature]
District Magistrate
Rudraprayag

pending land connectivity, and 26 units are connected while certain portions remain pending). The sewerage connections are being provided progressively as buildings are completed, and the remaining connections will be completed at the earliest opportunity after the snow melts and access to the concerned stretches is restored.

8. That with respect to solid waste management in the Nagar Panchayat Kedarnath area, the Executive Officer, Nagar Panchayat Kedarnath, vide letter No. 23/NP0KE0-NG0T0(751/2024)/(2026-2) dated 11.05.2026, addressed to the District Magistrate, Rudraprayag, has submitted the current status of solid waste management measures being undertaken by the Nagar Panchayat. A true copy of the said letter is annexed herewith and marked as Annexure R-4. The salient details are as follows:

A. Solid Waste Management – Nagar Panchayat Kedarnath:

- The MRF (Material Recovery Facility) Centre constructed by Nagar Panchayat last year is fully operational, through which all dry waste generated within the Nagar Panchayat area is being disposed of by machine processing.
- For maintaining cleanliness in the Shri Kedarnath Dham area during the Yatra season, 55 Paryavaran Mitras have been deployed by the Nagar Panchayat through an outsourcing agency, each of whom undertakes two shifts of cleaning work daily.
- The Paryavaran Mitras undertake door-to-door waste collection, segregating organic and inorganic waste at source into separate bags. The waste is transported by tractor trolleys to the MRF Centre, where organic and inorganic waste is processed separately.
- For solid waste management, the Nagar Panchayat has 02 tractor trolleys and 02 hydraulic compactors available.



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District Magistrate
Rudraprayag

841

- Inorganic / non-biodegradable waste is transported to Sonprayag by horse / mule for disposal.
- For disposal of organic / biodegradable waste, a DPR has been prepared and forwarded to the Government for approval; the Nagar Panchayat has also proposed construction of permanent compost pits, which will be completed shortly.

9. That with respect to the status of the Sewage Treatment Plant at Gaurikund and the sewer network works under the Namami Gange Programme, the Project Manager, Construction & Maintenance Unit (Ganga), Uttarakhand Peyjal Nigam, Srinagar-Garhwal, vide letter No. 940/JI0-11/38 dated 11.05.2026, addressed to the District Magistrate, Rudraprayag, has submitted the current status of works being executed through M/s Aastha Enviro Engineers Pvt Ltd under Contract No. 01/JI0/2023-24. A true copy of the said letter is annexed herewith and marked as Annexure R-5. The salient details are as follows:

- That under the Namami Gange Programme, NMCG, New Delhi has sanctioned a total amount of Rs. 2336.68 Lakh for Interception & Diversion (I&D) and Sewage Treatment Plant works at Gaurikund and Tilwada, District Rudraprayag, including 15 years of Operation & Maintenance.
- That with respect to the sewer line at Gaurikund, against a contracted length of 500.14 metres (200 mm DI pipe), a total length of 527 metres of sewer line has been completed; household and institutional connections are being progressively joined to the main sewer line for conveyance of sewage to the 200 KLD STP for treatment.
- That the 200 KLD STP at Gaurikund is fully operational; sewage received from buildings connected to the completed sewer network is being treated at the STP through the MBOAR0 technology-based treatment process.




District Magistrate
Rudraprayag

10. That the answering Respondent states that the STP at Shri Kedarnath Dham has been constructed and made operational within the framework of the Master Plan and the directions of this Hon'ble Tribunal. The challenges arising from the extreme high-altitude location, the Yatra season schedule, and the residual snowfall are being addressed in a time-bound manner with full commitment to environmental compliance. All necessary steps are being taken to ensure that untreated sewage does not discharge into the Mandakini River and that the STP achieves its full operational capacity at the earliest. The STP has completed dry testing and trial-stage operationalization has commenced. Sewage from connected buildings has begun flowing into the system, while full operational capacity is expected upon completion of all remaining household and pilgrim accommodation connections during the forthcoming Yatra cycle.
11. That the answering Respondent humbly submits that active, concrete, and well-documented steps have been undertaken on all fronts, i.e., sewage treatment infrastructure, sewer network expansion, and solid waste management, and the State of Uttarakhand remains firmly committed to achieving complete compliance with all directions of this Hon'ble Tribunal and all applicable environmental laws. The answering Respondent undertakes to continue filing regular status reports as directed.



Witnessed by
 Manoj Kaprawad
 Advocate/Notary
 Reg. 04 (07)/2023
 Rudraprayag (U.K.)

DEPONENT
 District Magistrate
 Rudraprayag

843

VERIFICATION

I, the deponent above named, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, based on official records, and nothing material has been concealed therefrom.

Verified at Rudraprayag on this 13 day of May, 2026.

Vishal

DEPONENT
District Magistrate
Rudraprayag



Attested by *Deepak Bora*
Manoj Kaprawan
Advocate/Notary
Reg. 04 (07)/2023
Rudraprayag (U.K.)

Filed by

DEEPAK BORA

Counsel for the State of Uttarakhand

17, New Lawyers Chambers, Setalvad Block,

Supreme Court of India, New Delhi 110 001

Mobile No. 9971578987

Email- adv.deepakbora@gmail.com



पत्रांक - 606/01 सी0-(एन0जी0टी0)

दिनांक :- 12 / 05 / 2026

समाप्त

जिलाधिकारी,

रुद्रप्रयाग।

विषय- मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या- 751/2024 अभिष्ट कुसुम गुप्ता व अन्य बनाम उत्तराखण्ड राज्य व अन्य के संबन्ध में।

संदर्भ :- आपके पत्रांक- 2830/33-34 (2023-24) दिनांक 22.04.2026

महोदय,

उपरोक्त विषयक सादर अवगत कराना है कि मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या- 751/2024 अभिष्ट कुसुम गुप्ता व अन्य बनाम उत्तराखण्ड राज्य व अन्य से सम्बन्धित आख्या/सूचना संलग्न कर सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित किये जा रहे हैं।

अतः उपरोक्तानुसार आख्या सादर सूचनार्थ प्रेषित।

संलग्न :- उपरोक्तानुसार।

(राजविन्द सिंह)

अधिशासी अभियन्ता

निर्माण खण्ड, लो0नि0वि0

गुप्तकाशी

District Magistrate
Rudraprayag

4

STP KEDARNATH AND 845 RIVER NETWORK PROGRESS (DATE 08.05.2026)

At present, the construction of the Sewage Treatment Plant (STP) has been completed (Photographs annexed-1). The installation of electro-mechanical components along with all associated civil works has also been fully completed. The electricity connection is provided to make the STP operational. Dry testing of the STP has been conducted successfully. The STP has now been made operational, and sewage from the buildings already connected to the sewerage network has started flowing into the STP for treatment. Household connections are being progressively connected to the main sewerage line in order to generate the requisite sewage load for effective operation of the STP.

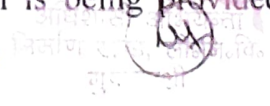
The sewerage line works under the Shri Kedarnath Dham Master Plan are being executed in the following areas:

- (i) Mandakini River Area**
- (ii) Saraswati River Area**
- (iii) Central Street Area**

- Along the Mandakini River Area, the laying of sewerage lines along the Mandakini River has been fully completed over a length of approximately 400 meters. Additionally, the sewerage line from the Bridge area up to the STP, covering approximately 585 meters, has also been completed. Household connections from this area are presently being connected to the main sewerage line.
- Along the Saraswati River Area, the sewerage line has been laid along the stretch adjoining already constructed buildings, covering approximately 170 meters. Further, in the second quadrant, newly constructed buildings, including Guest Houses-1 and 2, Hospital, Museum, Police Headquarters, Civic Amenity Buildings, etc., have been connected to the main sewerage line. However, sewerage connection work for a few remaining Pilgrim Accommodation Blocks could not be completed as planned prior to the commencement of the Yatra season. This is due to heavy snowfall in late March at Shri Kedarnath Dham, as a result of which the areas where sewerage lines were to be laid remained covered under snow. Further, the Yatra season commenced early on 22nd April, and the snow in the concerned stretches has not completely melted till date. (Connected building plan annexed-2).
- Along the Central Street area, the newly constructed Pilgrim's Accommodation Blocks situated in the third and fourth quadrants have already been duly connected to the main sewerage line, covering a total pipeline length of 128 meters. In this area, construction of new buildings in place of existing structures is currently underway. Upon completion of each new building, the corresponding sewerage connection is being provided.

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District Magistrate
Rudraprayag



846
The remaining buildings, as envisaged under the Master Plan, shall be taken up after execution of agreements with the concerned stakeholders, followed by demolition of existing structures and construction of new buildings, after which sewerage connections shall be provided accordingly.

- It is further submitted that all branch sewer lines from the island area converge at the Bridge, from where the main sewerage line is connected to the STP. Presently, sewage generated from the connected buildings is flowing into the STP, and the system has been made operational. Remaining connections are being progressively integrated into the sewerage network for achieving full operational capacity of the STP.

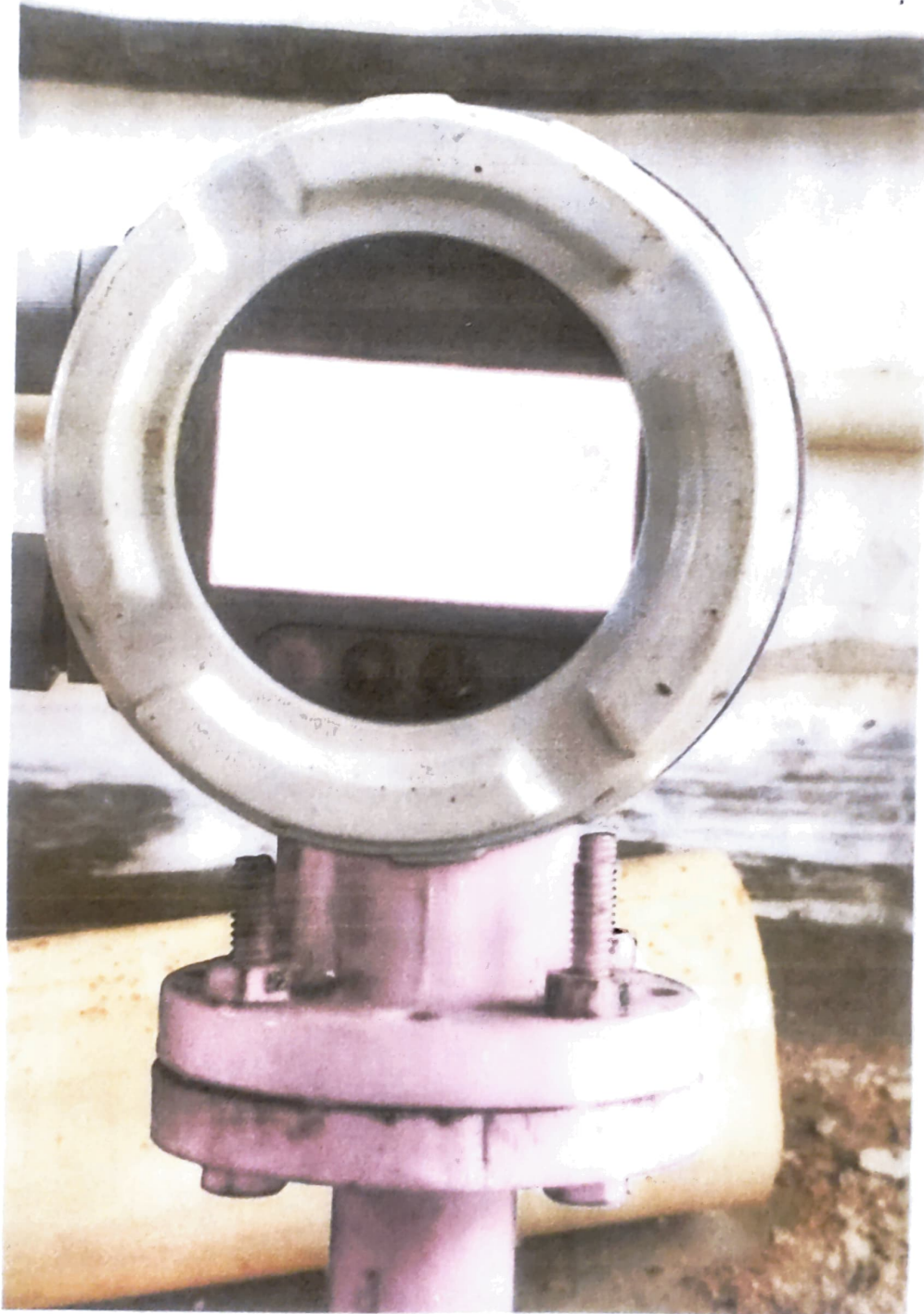


अधिसारी अभियन्ता
नगरपालिका, लोहमिठि
धुन्डाशी



District Magistrate
Rudraprayag

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District Magistrate
Rudraprayag

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अभिशासक अभियन्ता
निर्माण विभाग, लोकनिधि-
न्यायपालिका

848 STRIK PHOTOGRAPHS



W.S.
 District Magistrate
 Rudraprayag

(2)
 अधिकासी अभियन्ता (2)
 निर्माण खण्ड, लो.नि.वि.
 रुद्रप्रयागी



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District Magistrate
Rudraprayag

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जो... अभियन्ता ।
निर्माण... लो... वि (3)
... कारी

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STP PHOTOGRAPHS



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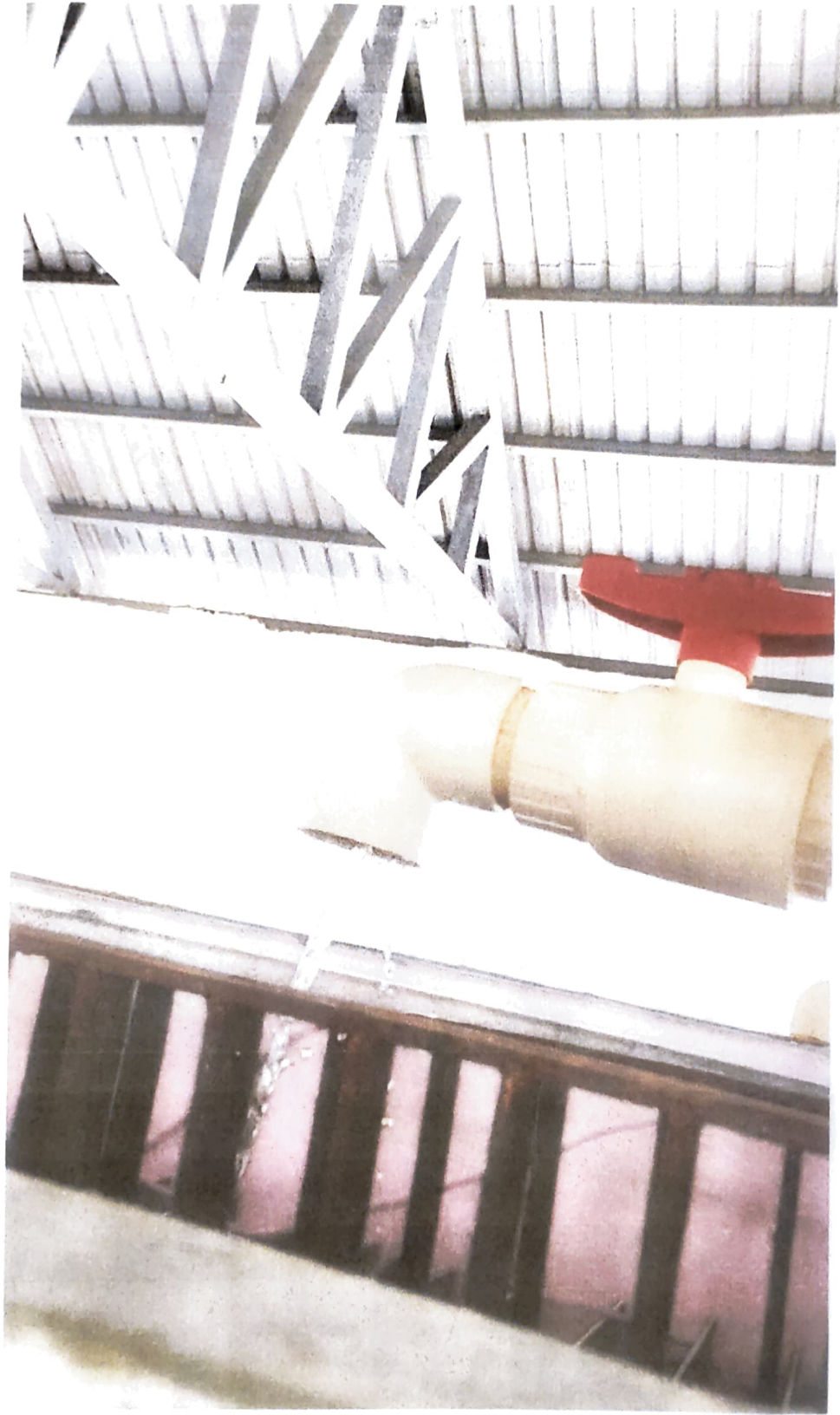
District Magistrate
Rudraprayag

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अ.वि.शा.सो.ओ.के.वन्ता
निर्माण जेन्ड. लो.नि.वि.
गुप्तकाशी

(4)

851
STP PHOTOGRAPHS



Vishu

District Magistrate
Rudraprayag

(Signature)

अधिकाारी अधिगन्तः (5)
निर्माण समूह, लो.नि.पि.
गुप्तकाशी

853 STP PHOTOGRAPHS



District Magistrate
Rudraprayag

अधिसूची अभियन्ता &
निर्माण खण्ड, लो.नि.वि.
गुप्तकाशी

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854
STP PHOTOGRAPHS



[Handwritten Signature]
District Magistrate
Rudraprayag

[Handwritten Signature]
अधिसूचना अभियन्ता
निर्माण खण्ड, लो.नि.वि.
मुक्तकाशी

855 STROPHOTOGRAPHS



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District Magistrate
Rudraprayag

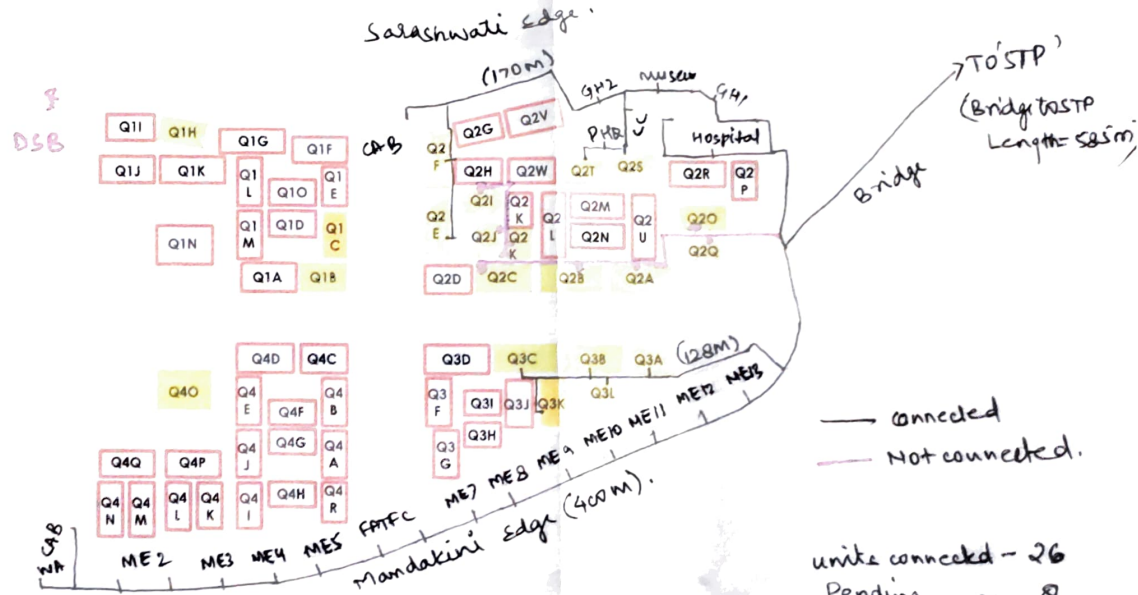
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अधिसारी अभियन्ता
निर्माण खण्ड, लो.नि.वि.
गुप्तकाशी

(9)

PILGRIM ACCOMMODATION BLOCKS

LAND STATUS



— Connected
 — Not connected.

write connected - 26
 Pending - 8
 cant be connected - 6

Total Blocks	Completed Blocks	Ongoing Blocks	Yet to start
68	19	2	47

40

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अधिसूचना
 निकायिका
 निकायिका

Wohre
 District Magistrate
 Rudraprayag

फा.सं.: Pr-12011/2/2019-O/o Dir (T-III) NMCG

राष्ट्रीय स्वच्छ गंगा मिशन
जल संसाधन विभाग, नदी विकास और गंगा संरक्षण
(जल शक्ति मंत्रालय)

प्रथम तल,
मेजर ध्यान चंद नेशनल स्टेडियम
इंडिया गेट, नई दिल्ली- 110002
दिनांक: 04 अगस्त, 2022

To,
The Program Director,
SPMG, 117, Indira Nagar, Dehradun,
Uttarakhand- 248001

Sub: Administrative Approval and Expenditure Sanction (AA&ES) for the project "I&D and STP for Gauri Kund and Tilwada, District Rudraprayag, Uttarakhand" under Namami Gange Programme at an estimated cost of Rs. 23.37 Crore under DBOT mode.

Sir,

I am directed to convey the Administrative Approval and Expenditure Sanction (AA&ES) for the project "I&D and STP for Gauri Kund and Tilwada, District Rudraprayag, Uttarakhand" under Namami Gange Programme at an estimated cost of **Rs. 23.37 Crore (Rupees Twenty-Three Crore and Thirty-Seven Lakh only)** including GST @ 12% with 100% central funding with the following major project components: -

- Gravity Sewer (200 mm DI K-7 pipes) - 500 mtr.
 - Manholes - 42 Nos.
 - House Connecting Chamber - 70 Nos.
 - Toilet Block - 15 toilets (10 Male + 5 Female) near Ghora Parao - 01 No.
 - STP based on Johkasou Technology: -
 - 200 KLD for proposed sewers near Bus Stand - 01 No.
 - 10.0 KLD for proposed 15 toilet complex near Ghora Parao - 01 Nos.
 - 6.0 KLD for existing toilet complex (10 Nos & 8 Nos) - 02 Nos.
 - 4 x 25 = 100 KLD, near Mayali bridge - 01 No.
 - Nala Tapping (I&D) - 03 Nos
 - Diversion sewers 200 mm DI K-7 - 350 mtr.
 - Online Monitoring System.
 - O&M for STP & I&D Network for the period of 15 Years.
2. The project detailed cost break-up is given in **Annexure-I** with 100% central under the central assistance.
3. Administrative Approval and Expenditure Sanction for the project is granted subjected to the conditions as per **Annexure -II**.
4. The period of completion of the project is 12 (Twelve) months after the award of works. The detailed scheduled of the project implementation and PERT Chart is given in **Annexure - III**.
5. The grantee institution i.e. 'Uttarakhand - State Programme Management Group (SPMG), is an agency of the State Government constituted with the objective of serving as the dedicated institution

परियोजना प्रबंधक
निर्माण एवं अनुसंधान इकाई (गंगा)

District Magistrate
Rudraprayag

1 of 12


for effective implementation of the Namami Gange Programme activities at the State level, and the State is responsible in the long term for the conservation and health of the State's stretch of the river Ganga & its Tributaries.

6. The Uttarakhand Pey Jal Nigam (UKPJN) shall be the Executing Agency (EA) of the project to be implemented under the guidance of the SPMG, in coordination and consultation with the ULBs and overall monitoring of the National Mission for Clean Ganga (NMCG) as per provisions laid down in the NGRBA program framework.
7. SPMG shall facilitate implementation of the necessary policy directions at the ULBs level so as to institutionalize the septic tank de-sludging mechanism and create public awareness.
8. The compliance with the observation of TPA & NMCG must be ensured by SPMG. Further, UKPJN may ensure that there are no overlaps with the works being undertaken by Government of Uttarakhand and obtain necessary NOCs, including land availability for the project before awarding the contract.
9. Any procurement of goods, works and consultancy if required by UK PJN as part of implementing the project proposal shall be made strictly as per the prevailing procurement guidelines of Govt. of India / NMCG/ NGRBA framework. Stricter implementation of NGRBA framework for procurement process with stage specific prior approval of NMCG before States going ahead with next stage in procurement process. Directions of NMCG in procurement process shall be final.
10. "The sanctioned cost of the project will be borne under the budget head 'National Ganga Plan - Non EAP'; and booked against "Pollution Abatement Management- Sewerage Infrastructure activity of "Infrastructure Development and Assets Creation" under "Nirmal Ganga" component of "Namami Gange Mission-II". The NMCG /Government of India reserve the right to withdraw the sanction at any stage, if it is convinced that the fund has not been properly utilized or appropriate progress is not being made."
11. In case of violation of any of the conditions of the letter of award or in case of closure or dissolution of the Executing Agency, the Government shall take possession of all the assets of the organization acquired out of the Government funds and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.
12. This AA&ES is issued based on the appraisal and sanction of the Executive Committee (EC) vide its 43rd meeting held on 13th July 2022, and under the financial powers delegated vide Statuary Order published vide Notification of Ministry of Water Resources, River Development & Ganga Rejuvenation dated 7th October 2016, with the approval of Director General – National Mission for Clean Ganga vide Note # 110 dated 03.08.2022 and concurrence of Executive Director (Finance) vide Note # 106 dated 03.08.2022.

Yours faithfully,


(Binod Kumar)

Director (Projects), NMCG


परियोजना प्रबन्धक
निर्माण एवं अनुसंधान इकाई (गंगा)
उत्तराखण्ड पेयजल निगम श्रीनगर (गढ़वा)


District Magistrate
Rudraprayag

Copy forwarded for information & compliance of above mentioned conditions to: -

- 1) The Chief Secretary, Government of Uttarakhand, 4 Subhash Road, Uttarakhand Secretariat, 4th Floor, New Building, Dehradun, Uttarakhand 248001.
- 2) The Managing Director, Uttarakhand, Pev Jal Nigam (UKPJN), 11, Mohini Road Dehradun, Uttarakhand 248001.

Copy forwarded for information to: -

- 1) PS to Hon'ble Minister (Mo/S), Shram Shakti Bhawan, New Delhi-110001
- 2) PPS to Secretary, DoWR, RD & GR, Shram Shakti Bhawan, New Delhi-110001
- 3) PS to Director General, NMCG
- 4) Executive Director (Finance), NMCG,
- 5) Executive Director (Projects), NMCG,
- 6) Executive Director (Technical), NMCG,
- 7) Executive Director (Admin), NMCG,
- 8) NMCG Officials / Sanction Folder/Guard File/Computer Cell, MIS/ NMCG.
- 9) Dr. Arun Kumar (Head), Department of Hyrdo and Renewable Energy, IIT Roorkee - 247667



(Binod Kumar)

Director (Projects), NMCG

Binod Kumar
परियोजना प्रबन्धक
निर्माण एवं अनुदान इकाई (पिंपा)
उत्तराखण्ड पेवजल निगम श्रीनगर (पदर)



District Magistrate
Rudraprayag

Summary of cost for the project of "I&D and STP for Gauri Kund and Tilwada, District Rudraprayag, Uttarakhand" under Namami Gange Programme.

S. No.	Items	Estimated Cost Rs. (In Lakhs)
A	Basic work cost	
A1	Gauri Kund Sewerage Scheme:	
1	STPs based on JOHKASOU Technology, including campus development, DG set, boundary wall, water supply, drainage, sewerage, internal & external electrification, SCADA and Online monitoring system etc.	
2	200 Kld (0.200 MLD) for proposed sewers	360.07
3	10 Kld (0.010 MLD), for proposed 15 toilet complex	36.47
4	06 Kld (0.006 MLD), for existing 10 toilet complex	19.80
5	06 Kld (0.006 MLD), for existing 08 toilet complex	19.80
6	Sewers 200 mm /500m, DI	100.01
7	Toilet Block (10 male + 5 female)	34.29
	Sub Total (A1) Basic Capital Cost, Gauri Kund Sewerage Scheme	570.44
A2	I&D and STP at Tilwada:	
9	STPs based on JOHKASOU Technology, including campus development, DG set, boundary wall, water supply, drainage, sewerage, internal & external electrification, SCADA and Online monitoring system etc.	
10	4 x 25=100 KLD (0.100 MLD), near Mayali bridge	283.91
11	Nala Tapping's 3 nos.	12.65
12	Diversion sewers 200 mm /350m, DI	23.07
	Sub Total (A2) Basic Capital Cost I&D STP Tilwada	319.63
	Sub Total (A1+A2) Basic Capital Cost.	890.07
B	Centage	
13	Cost of project preparation @ 4% as per NGRBA guidelines (maximum)	35.60
14	Cost of project supervision @ 4% as per NGRBA guidelines (maximum)	35.60
	Sub Total B	71.21
C	Items on which no Centage is admissible	
15	Power Connection	44.91
16	Environmental Sanitation and Management Plan (ESAMP)	13.19
17	Commination and Public Outreach	3.90
18	Governance and Accountability Plan (GAPP)	6.50
	Sub Total C	68.5
D	O&M cost	
19	O&M cost for 1st 15 years (excluding power)	869.66
20	Power + Fuel charges for 1st 15 years	437.40
	Sub Tota D	1307.06
	Total Cost of the Project A+B+C+D	2336.83
	Say in Cr.	23.37

Note- All the above costs are including GST @ 12%.

परियोजना प्रबन्धक
निर्माण एवं अनुसंधान इकाई (गंगा)

District Magistrate
Rudraprayag

Annexure-II**Conditions on Administrative Approval and Expenditure Sanction for the project on "I&D and STP for Gauri Kund and Tilwada, District Rudraprayag, Uttarakhand" under Namami Gange Programme.****1. Specific Conditions:**

- i. State government should ensure the availability of land in their possession before awarding the works. State Government will bear all expenses in relation to land acquisition, environmental clearances etc.
- ii. Though the Central Government is giving funding for O&M of the sewerage assets for 15 years, the appropriate tax should be collected regularly as usual by ULBs and kept in a corpus fund, which should be used by ULBs for O&M of all these assets after 15 years exclusively.
- iii. All infrastructure projects need to conduct project specific IEC activities and detail plan for such activities to be submitted to NMCG.
- iv. "Namami Gange" signage to be placed at all the project sites approved under Namami Gange Programme.
- v. Cost of getting statutory clearance will be provided as a reimbursement on the basis of supporting documents.
- vi. After implementation of this project, no untreated drains will fall in the river Mandakini from these towns of Rudraprayag district area.
- vii. State / Executing agency will ensure the installation of trash arresting rack and its regular O&M at the mouth of all drains identified in these towns of Rudraprayag district area.
- viii. State Government / Executing Agency shall comply with the recommendation of TPA agency, for packaged STPs, advanced anaerobic – aerobic type of on-site treatment system (Johkasou) as given in para 9.3.8 of CPHEEO manual shall be adopted as these small packaged STPs are able to meet the nutrient removal requirement and require very less maintenance. Necessary technology tie-up from the Johkasou technology provider has to be included in the project scope.
- ix. State Government / Executing Agency shall comply with all the observations / recommendation of NMCG, Third Party Agency (TPA) before the finalization of bid document and during implementation / execution of the works wherever possible.
- x. State Govt need to submit a revised DPR, before bidding, based on TPA's recommendations complete with detailed designs and hydraulics analysis, if applicable.
- xi. State Govt need to expedite the bidding process for the project. The entire bidding process including award of work for the project shall be completed within 6 months from date of AA&ES, failing which the AA&ES may stand cancelled.
- xii. The modification and extension work should not demolish the existing old structures of historical importance. Also repair of damage work shall be done matching with existing works.

परिवहन विभाग
निर्माण एवं अनुसंधान इकाई (गंगा)

District Magistrate
Rudraprayag 5 of 12

2. General & Technical Conditions:

- i. 'Uttarakhand State Programme Management Group (SPMG), which is a registered society, shall be responsible for overall planning, management and effective implementation of the project at state level.
- ii. 'Nagar Panchayat of Garui Kund & Tilwada' i.e. 'Municipal Council of district Rudraprayag shall be the Urban Local bodies (ULBs) responsible for ensuring commitment to ownership, commitment to reforms for sustainable O & M, and community involvement.
- iii. The Uttarakhand Pey Jal Nigam (UKPJN) shall be the Executing Agency (EA) of the project to be implemented under the guidance of the SPMG, in coordination and consultation with the ULBs and overall monitoring of the National Mission for Clean Ganga (NMCG) as per provisions laid down in the NGRBA programme framework.
- iv. The project will be executed in DBOT mode with Operation and Maintenance support for a period of 15 years. The O&M works would include basic cleaning works, service management for the proposed service area of I&D and STP operation. After 15 years, operation and maintenance of the assets shall be the responsibility of the State government / ULBs.
- v. The I&D and STP project to be executed needs to be suitably aligned with the 'Strategic Sanitation Plan' / 'City Sanitation Plan' / 'Master Plan' for the respective area. Also, synergy shall be ensured with other Central/State sponsored Programme like JnNURM, UIDSSMT etc. in the district Rudraprayag to avoid any overlap / duplication.
- vi. In the proposed STPs, online monitoring system shall be installed at the inlet and outlet points of (200 KLD STP).
- vii. SPMG need to take steps to prepare bid documents in line with the Model Bid Document (MBD) for the project funded under National Gange Plan & NGRBA.
- viii. No untreated municipal / domestic wastewater should be allowed to fall in river Mandakini from the respective Nagar Panchayat boundary. This project is for addressing pollution abatement works in a single package. Splitting of works may not be permitted without prior approval of the Competent Authority, NMCG.
- ix. The detailed project implementation plan, detailed design and engineering of the project shall be undertaken by UKPJN based on extensive survey and investigation should be carried out before execution to achieve economy in the proposal as well as to avoid any shortfall in the design. Disaster management concerns shall also be taken into account while executing the project.
- x. Standard procedure as indicated in the CPHEEO manual on sewerage & sewage treatment, NGRBA Guideline and code of practice of BIS will be strictly followed during project implementation.
- xi. Progress of implementation of the project shall be closely monitored by the State Government of Uttarakhand / SPMG, so as to ensure that the project is completed within the stipulated period of time. In addition, the progress (physical & financial, including funds utilization certificate) need to be reported to NMCG on regular basis and as and when requested.

- xii. Any cost escalation or time overrun will be brought to the notice of NMCG. Decision of cost overrun and time overrun will be granted based upon discussion in Executive Committee (EC) of NMCG. Cost overrun, attributable to State Government will be borne by the State Government concerned.
- xiii. The treated sewage must meet the standards prescribed by MoEF&CC/ as per direction of NMCG for the treated effluent for BOD, TSS & Coliform and in case where EC has specifically recommended, need higher standards and disinfect the treated effluent before disposal.
- xiv. The actual project cost shall be the awarded cost. If the awarded cost within the sanctioned estimated cost, then state government is not required to take NOC from NMCG.
- xv. In case the final / negotiated quote of a contract exceeds the value put to tender up to 5% of the estimated cost, the Executing Agency can award the work following the due procurement guidelines of state government. Justification of the increase in cost must be submitted by the Executing Agency through SPMG to NMCG (post award of contract) for information and issuance of revised AA&ES.
- xvi. In case the final/negotiated quote of a contract exceeds 5% but is within 10% of the estimated cost, the Executing Agency can award the work with approval of SPMG and also following the due process of procurement guideline of the state government. Justification of the increase in cost must be submitted by the Executing Agency through SPMG to NMCG (Post award of contract) for information and issuance of revised AA&ES.
- xvii. In case the final/negotiated quote of a contract exceeds the estimated cost by more than 10%, the work shall be awarded by Executing Agency only after obtaining approval of NMCG. In such case, necessary justification shall be provided to NMCG by SPMG for approval of this additional cost.
- xviii. The state is advised to consider charging people on a monthly basis for sewerage system to recover at-least O&M cost as the charges per household would be quite low. Suitable sewage cess / tariff/ tax and sewer connection fees may be imposed on the beneficiaries to recover the O&M at the least to start with. However, the full project cost recovery should be aimed at.
- xix. To impart training to all personnel engaged on construction and O&M for quality construction and O&M of works.
- xx. Regular monitoring of the project implementation in accordance with the NGRBA framework.
- xxi. Guidelines issued by Ministry of Finance and other governing organization regarding disaster management as applicable be adhered to during project execution.
- xxii. The SPMG shall ensure appointment of agency (ies) for third party inspection (TPI) / evaluation of the project.
- xxiii. Water supply rate and sewage generation estimation shall confirm to CPHEEO guidelines as per their manual.
- xxiv. All components of the project shall be completed within specified time limits and the resources and outputs and outcomes are to be ensured as envisaged in the approved project. Completion Report shall be submitted to NMCG on completion of the project.

परियोजना प्रबन्धक
निर्माण एवं अनुसंधान इकाई (गंगा)

District Magistrate
Rudraprayag

- xxv. Any additional component relevant for project or any component require modification or deletion, may be added or modified or deleted as the case may be, only with the prior approval of the Competent Authority.
- xxvi. Staffs that may be employed for preparation, execution or operation of the project by the EA are not to be treated as employees of the SPMG/ NMCG. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the SPMG/ NMCG.
- xxvii. Optimal utilization of the assets relating to the project and created under Ganga Action Plan or any other Central/ State Plan shall also be ensured by the SPMG/ EA/ ULBs.
- xxviii. All data, records, documents and material related to the project shall be stored properly and catalogued by the SPMG/ EA for reference and retrieval including regular uploading/ disclosure/ updating of such data on website.
- xxix. The State/ SPMG/ EA shall ensure that all provisions of the RTI Act 2005 are adhered to as far as information pertaining to the project is concerned
- xxx. The State/ SPMG/ ULBs shall ensure that public is informed in the State/ City of district Rudraprayag regarding implementation of the project and soliciting their co-operation and views as applicable.
- xxxi. The State/ SPMG/ EA ensure adequate safety measures to be adopted while designing these structures. The project being in Kedarnath Valley area, safety provisions including site selection for STPs shall be made to protect the assets from flash floods/ heavy rains in future.
- xxxii. The extant provision of GFR-2017 as and where required shall be applicable and will be part of AA&ES.
- xxxiii. For the provision made under IEC activities, the SPMG shall make suitable arrangements with respective Nagar Panchayat of district Rudraprayag for executing the 'Communication and Public Outreach' programmed under its supervision towards sensitization of people for abatement of pollution.
- xxxiv. All the specific conditions and generic conditions mentioned in the AA&ES are to be complied by the SPMG through their Executing Agency. The SPMG will ensure fulfillment of such conditions before finalizing the bid (s) by the EA.

3. The release of funds is subject to the following terms and conditions: -

3.1 Annual Plan and Procurement Plan:

- i. The Annual Plan and yearly Procurement Plan shall be prepared by the month of November every year for the next financial year as per the provisions made in the NGRBA programme framework and submitted by the SPMG to the NMCG for necessary approval and budget allocations.
- ii. The SPMG shall furnish to the NMCG annually a report of its work within three months from the closing of the respective financial year.

~~SPMG~~
परियोजना प्रबंधक
निर्माण एवं अनुरक्षण इकाई (गंगा)
उत्तराखण्ड पंचजल निगम श्रीनगर (गढ़वा)


District Magistrate
Rudraprayag

3.2 Financial Aspects:

- i. The SPMG/ ULBs shall take all necessary legal and executive measures to ensure adequate resources available for operation & maintenance of the assets created under the Project to fulfill its mandate.
- ii. The SPMG/ EA are not permitted to seek or utilize funds for the same purpose from any other organization (Government, semi-Government, autonomous or private) without prior approval of the competent authority.
- iii. The sanctioned amount should be spent exclusively thereon as per the scope of the project and within the stipulated time. The liability of NMCG may not exceed the amount sanctioned for the project. For carrying forward any work(s)/ activities beyond the specified time limit prior approval of the NMCG should be obtained.
- iv. It is the responsibility of the SPMG / EA / ULBs to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly.
- v. All the assets acquired/created out of the grants shall not be disposed of, encumbered, or utilized for any purpose other than that for which sanctioned without prior approval of the Government.
- vi. O&M cost will be considered for release only after the project construction completed and realistic plan for use of O&M cost based upon actual sewerage load to be submitted.
- vii. Any payment made on account of project preparation by NMCG relating to this project shall be adjusted accordingly from the project preparation head.

3.3 Audit:

- i. The Comptroller & Auditor General of India at his discretion shall have the right of access to the project related books and accounts of the SPMG / EA for the purpose of Audit.
- ii. The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Auditor of the SPMG and the Comptroller & Auditor General of India.
- iii. The overall auditing arrangements to cover both periodical internal and annual external audit of project shall be ensured as per the 'Financial Management Manual (FMM)' of the NGRBA programme framework.

3.4 Flow of Funds:

'Assignment Limits' to SPMG-Uttarakhand are allocated by the National Mission for Clean Ganga from time to time as per the Treasury Single Account (TSA) System, based on projected fund requirements. Funds for the present project will be made available by the SPMG-Uttarakhand from the overall assignment limit. The objective of the TSA is to ensure "just in time release" and eliminate/reduce parking of funds at all levels of project implementation. Fund flow from SPMG to the executing agency may be worked out keeping in view the afore-said objectives of TSA, and to the extent possible should be on the basis of reimbursement as per the bills raised/ submitted by the executing agency. Since the fund flow is based on "just in time release", there should not be any accrual of interest on grants-in-aid received from NMCG. However, any interest earned on the grant received from NMCG/

परियोजना प्रबन्धक
निर्माण एवं अनुरक्षण इकाई (गंगा)

District Magistrate of 12
Rudraprayag

GoI should mandatorily be remitted back to NMCG immediately after finalization of accounts for depositing the same to the Consolidated Fund of India

- i. The assignment limit allocated to SPMG-Uttarakhand will lapse at the end of financial year.
- ii. Allocation of assignment limit to SPMG or allocation of fund by SPMG to Executing Agency is not counted as expenditure under TSA. Only final payment to a vendor is counted as expenditure. Hence all Bills raised by the EA should be settled immediately.

3.5 Submission of Monthly and Quarterly Physical Progress Report (MPPR / QPPR):

- i. The Monthly Physical Progress Reports (MPPRs) shall be submitted by the 10th day of every month regularly by the EA to the SPMG and by the 20th day of every month regularly by the SPMG to the NMCG. The Quarterly Physical Progress Reports (QPPRs) shall be submitted to the Uttarakhand State Ganga River Conservation Authority' and NMCG within 30 days from the end of each quarter.
- ii. The MPPRs in standard format, to be developed by the EA in consultation with SPMG, shall be signed by at least two designated officers of the EA, one of whom will be Chief Project Coordinator, UKPJM and also by at least two designated officers of the SPMG, one of whom will be the Programme/ Project Director.
- iii. The signing officers will indicate her/ his name and designation in full in capital letters and affix official seal under the signature. While MPPR submitted by fax will be acceptable for commencement of processing the case, ink-signed MPPR must follow by Post.
- iv. Consistency between physical progress and expenditure shall be maintained and reasons for substantial variations i.e., more than 10% shall be appropriately explained against each item.

3.6 Submission of Utilization Certificates (UCs):

- i. The quarterly Utilization Certificates (UCs) in the prescribed format (GFR 12-A) shall be furnished by the EA to the SPMG in respect of grant-in-aid received during the various quarters within 30 days from the end of quarter, duly signed and stamped by the Head of the Organization, Head of the Accounts Department and field level functionary at executive engineer level I Principal Investigator, as applicable.
- ii. The SPMG shall submit quarterly UCs, duly countersigned and stamped by the Head of the SPMG and the State authorities within 15 days on receipt of the same from the EA.

4. Inspection and Monitoring:

- i. The 'State Ganga Council' and its Standing Executive Committee shall monitor the project from time to time. The State Programme Management Group (SPMG) shall ensure close monitoring and evaluation of progress of the project, and also monitor implementation performance of the EA.
- ii. The SPMG shall ensure appointment of agency (ies) for third party inspection (TPI) / evaluation of the project strictly as per letter No. A-12012/2/2010-NRCD-II dated 16th September, 2010. The EA through the SPMG shall submit copies of the TPI Reports, along with their

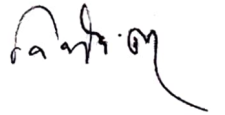
परियोजना प्रमुख
निर्माण एवं अनुसंधान इकाई (गंगा)
राज्य स्तरीय नियंत्रण श्रृंखला (गंगा)

District Magistrate
Rudraprayag

10 of 12

responses/comments to the NMCG. Releases of funds will be subject to compliance of TPI reports.

- iii. City level Citizen's Monitoring Committees (CMC) shall be constituted in the town to serve as a transparency mechanism on flow of project / programme related information to citizens and key stakeholders and to garner their feedback on project / programme processes, as described in the NGRBA programme framework. Social audit will be conducted by the CMC as per the provisions of the NGRBA programme framework.
- iv. NMCG may depute any person to visit the SPMG/ EA for the purpose of monitoring its work and accounts of the SPMG. Full co-operation shall be provided by the EA to the persons deputed for inspection.
- v. Time and cost overrun leading to delay in implementation of projects is viewed with serious concern by the Central Government and as per instructions contained in Cabinet Secretary's D.O. letter No. 261/1/10/2000-Cabinet, dated June 4, 2001 read with Planning Commission's D.O. letter No. O-14015/2/98-PAMD, dated 19.08.1998 (kindly visit NGRBA website/ 'Project Monitoring' for details), mandatory review of the project must be carried out from time to time so as to assess the expenditure trend and time schedule of the project and appropriate action against those responsible for delay shall be taken, in accordance with the instructions.
- vi. The Director General, NMCG may monitor overall progress of project periodically from time to time.



~~संभव~~
परियोजना प्रवर्धक
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उत्तराखण्ड पेयजल निगम श्रीनगर (गढ़)


District Magistrate
Rudraprayag

कार्यालय महाप्रबन्धक
निर्माण मण्डल (गंगा)
उत्तराखण्ड पेयजल निगम
जगजीतपुर, पोस्ट-कनखल
हरिद्वार-249408



Email:-gmgangahw@gmail.com

Office of General Manager
Construction Circle (Ganga)
Uttarakhand Peyjal Nigam
Jagjeetpur, Post-Kankhal
Haridwar-249408

Letter No

559/ ल२१-६ / ५१

dated: 03/04/2023

To,

M/s Aastha Enviro Engineers Pvt Ltd,
543Y Pace City-II, Sector-37, Gurugram
(Gurgaon) Haryana

Subject :- Issue of Notice to proceed the work.

Reference :- 1. LOA issued vide this office letter no. 294/Lekha-6/26 dated 24-02-2023

2. Your response vide letter no. AEEPL/2023/54 Dated 17-03-2023

BID ID:- 2022_MDPEY_49133_1

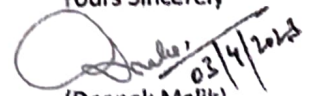
Sir,

Please refer letters cited above, pursuant to your furnishing the requisite security as at stipulated in ITB sun clause. 6.4 and signing of the contract agreement for the "Gaurikund & Tilwada I&D with STP" this notice to proceed with the work is issued. The contract agreement bond details are given below:-

1	Name of work	:-	Design Build, Operate and Transfer (DBOT) Of Sewage Treatment Plant Of Capacities 200 KLD, 10 KLD, 2 Nos. Of 6 KLD (Based On JOHKASOU Technology) At Gaurikund And 100 KLD (Based On Any Suitable Technology) At Tilwada Including All Appurtenant Structures And Allied Works Like Sewerage Network At Gaurikund And Interception And Diversion Works At Tilwada Etc. Including Operation & Maintenance of The Complete Works For A Period Of 15 Years, In Distt- Rudraprayag, Uttarakhand, India
2	Contract Agreement Ref.	:-	01/GM/2023-24
3	Contract Value	:-	Rs. 18,67,44,712.93 (Including 18% GST)
4	Capital Cost	:-	Rs. 10,68,30,616.50 (Including 18% GST)
5	15 Years O&M cost (Excluding Power & fuel Cost)	:-	Rs. 79914096.43 (Including 18% GST)
6	Date of start	:-	03/04/2023
7	Date of completion	:-	02/10/2024 (including 03 months trial run period)
6	Duration of work	:-	18 Months

You are instructed to proceed with the execution of the subject works in accordance with the Contract Agreement. Please collect hard copy of the contract agreement from this office. Submit Detail Design & Program PERT of the work & submit certificate Clause -9.6 Insurance as earliest.

Yours Sincerely



(Deepak Malik)
General Manager

No. and date as above :-

Copy to following :-

1. Program Director, SPMG, 105 (New No. 545/941), Rajpur Road, Opp. R.T.O. Office, Dehradun.
2. Managing Director, Head office, Uttarakhand Peyjal Nigam, 11 – Mohini Road, Dehradun.
3. Chief Engineer (HQ), Head office, Uttarakhand Peyjal Nigam, 11 – Mohini Road, Dehradun.
4. Project Manager, Construction and Maintenance Unit (Ganga), Uttarakhand Peyjal Nigam, Srinagar with one set of original Bond.
5. Project Manager (Mech), Construction and Maintenance Unit, Uttarakhand Peyjal Nigam, Haridwar with one set of original Bond. Encl – As Above


निर्माण एवं अनुसंधान इकाई (गंगा)
उत्तराखण्ड पेयजल निगम श्रीनगर (गंगा)


District Magistrate General Manager
Rudraprayag

प्रेषक,

अधिशाली अधिकारी,
नगर पंचायत केदारनाथ।

सेवा में,

जिलाधिकारी महोदय,
रुद्रप्रयाग।

संख्या:- 23 / न0पं0के0-एन0जी0टी0(751/2024)/(2026-2) दिनांक: मई 11, 2026
विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-751/
2024 अभिष्ट कुसुम गुप्ता व अन्य बनाम् उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक, कृपया आपके कार्यालय के पत्र संख्या-2830/33-34(2023-24) दिनांक: 22 अप्रैल, 2026 का अवलोकन करने का कष्ट कीजियेगा जिसके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-751/2024 अभिष्ट कुसुम गुप्ता व अन्य बनाम् उत्तराखण्ड राज्य व अन्य में अद्यतन स्थिति की रिपोर्ट/आख्या उपलब्ध कराये जाने के निर्देश प्राप्त हुए हैं।

इस सम्बन्ध में इस निकाय की ठोस अपशिष्ट प्रबंधन की अद्यतन स्थिति निम्न प्रकार है:-

1. निकाय द्वारा गत वर्ष निर्मित एम0आर0एफ0 सेन्टर पूर्ण रूप से संचालित है, जिसमें निकाय क्षेत्रान्तर्गत उत्सर्जित सम्पूर्ण सूखे कूड़े का मशीन के माध्यम से निस्तारण किया जा रहा है।
2. निकाय द्वारा श्री केदारनाथ धाम में नगर पंचायत क्षेत्रान्तर्गत सफाई व्यवस्था बनाये रखे जाने हेतु 55 यात्राकालीन पर्यावरण मित्रों की तैनाती आउटसोर्सिंग एजेन्सी के माध्यम से की गयी है, जिसमें प्रत्येक दिवस पर्यावरण मित्रों द्वारा 02 पालियों सफाई कार्य किया जाता है।
3. पर्यावरण मित्रों द्वारा डोर-टू-डोर जाकर जैविक/अजैविक अपशिष्ट को कट्टों में संग्रहित किया जाता है, और ट्रैक्टर ट्रॉली के माध्यम से एम0आर0एफ0 सेन्टर पर लाकर जैविक एवं अजैविक अपशिष्ट को पथक-पथक से प्रसंस्कृत किया जाता है।
4. ठोस अपशिष्ट प्रबंधन हेतु इस निकाय के पास 02 ट्रैक्टर ट्रॉली तथा 02 हाईड्रॉलिक कॉम्पैक्टर उपलब्ध है।
5. अजैविक अपशिष्ट को घोड़े/खच्चरों के माध्यम से सोनप्रयाग लाकर निस्तारित किया जाता है।
6. जैविक अपशिष्ट के निस्तारण हेतु डी0पी0आर0 गठित कर पूर्व में शासन को प्रेषित की जा चुकी है तथा निकाय द्वारा पक्के कम्पोस्ट पिट्स भी बनाये जाने प्रस्तावित है जिन्हें जल्दी ही पूर्ण कर लिया जायेगा।

अतः उपरोक्तानुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-751/2024 अभिष्ट कुसुम गुप्ता व अन्य बनाम् उत्तराखण्ड राज्य व अन्य में इस निकाय की अद्यतन स्थिति की रिपोर्ट/आख्या आवश्यक कार्यवाही हेतु सादर प्रेषित।

भवदीय,

(नीरज कुमार)

अधिशाली अधिकारी,
नगर पंचायत केदारनाथ।


District Magistrate
Rudraprayag

Annexure R-4

Office of the Executive Officer
Nagar Panchayat Kedarnath

Office of the Executive Officer
Nagar Panchayat Kedarnath

Letter No.: 23/NP0KE0-NG0T0(751/2024)/(2026-2)

Dated: 11 May 2026

From,

Executive Officer,
Nagar Panchayat Kedarnath.

To,

The District Magistrate,
Rudraprayag.

Subject:- Regarding Original Application No. 751/2024 filed before the Hon'ble National Green Tribunal, New Delhi Abhisht Kusum Gupta and Others v. State of Uttarakhand and Others.

Sir,

Kindly refer to your office letter No. 2830/33-34(2023-24) dated 22 April 2026, through which directions have been received to provide updated status report/information in respect of Original Application No. 751/2024 filed before the Hon'ble National Green Tribunal, New Delhi — Abhisht Kusum Gupta and Others v. State of Uttarakhand and Others.

In this regard, the current status of solid waste management of this body (Nagar Panchayat) is as follows:-

1. The MRF (Material Recovery Facility) Centre constructed by this body in the previous year is fully operational. All dry waste generated within the jurisdiction of this body is being disposed of through machine processing at the MRF Centre.
2. For maintaining cleanliness in the Shri Kedarnath Dham area during the Yatra season, 55 Paryavaran Mitras (Environment Workers) have been deployed by this body through an outsourcing agency. Each Paryavaran Mitra carries out two shifts of cleaning work every day.
3. The Paryavaran Mitras undertake door-to-door collection of organic/inorganic waste in separate bags, and transport it by tractor trolley to the MRF Centre, where organic and inorganic waste is processed separately.
4. For solid waste management, this body has 02 (two) tractor trolleys and 02 (two) hydraulic compactors available.
5. Inorganic waste is transported to Sonprayag by horse/mule for disposal.
6. For disposal of organic waste, a DPR has been prepared and forwarded to the Government for approval. This body has also proposed construction of permanent compost pits, which will be completed shortly.


District Magistrate
Rudraprayag

In view of the above, the updated status report/information of this body in respect of Original Application No. 751/2024 filed before the Hon'ble National Green Tribunal, New Delhi — Abhisht Kusum Gupta and Others v. State of Uttarakhand and Others is hereby respectfully submitted for necessary action.

Yours faithfully,

(Neeraj Kumar)

Executive Officer,

Nagar Panchayat Kedarnath.



District Magistrate
Rudraprayag

कार्यालय परियोजना प्रबन्धक
निर्माण एवं अनुरक्षण इकाई (गंगा)
उत्तराखण्ड पेयजल निगम,
बद्रीनाथ रोड, श्रीनगर गढवाल

873



Office Of Project Manag
Construction & Maintenance Unit (Gan
Uttarakhand Peyjal Nig
Srinagar-Garhwal-2461

Tel 01346 252112 Fax 252209 Email : <pmgngangasrinagar@gmail.com>

पत्रांक 940/जी0-11/38 दिनांक 11/05/2026 प्रेषण का माध्यम ई-मेल डाक द्वारा सेवा में,

जिलाधिकारी,
रुद्रप्रयाग।

विषय:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या -751/2004 अभिष्ट कुसुम गुप्ता व अन्य बनाम उत्तराखण्ड राज्य के अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 2830/33-34 (2023-24) दिनांक 22.04.2026 के द्वारा दिये गये निर्देशों के अनुपालन में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या -751/2004 अभिष्ट कुसुम गुप्ता व अन्य बनाम उत्तराखण्ड राज्य के अन्य के सम्बन्ध में नामित अधिवक्ता श्री दीपक बोरा के साथ दिनांक 30.04.2026 को वीडियो कान्फ्रेंसिंग के माध्यम से आहुत बैठक में अधोहस्ताक्षरी द्वारा अन्यों के साथ-साथ प्रतिभाग किया गया।

अतः महोदय इस कार्यालय अन्तर्गत बिन्दु संख्या -4 " *Regarding pollution and discharge of human excreta into Mandakini River.* " पर आख्या निम्नानुसार है :-

1. नमामि गंगे कार्यक्रम के अन्तर्गत जिला रुद्रप्रयाग के गौरीकुण्ड एवं तिलवाडा क्षेत्र में उत्सर्जित सीवेज को शोधित करने हेतु NMCG, New Delhi के पत्र संख्या Pr-12011/2/2019-) O/o DIR (T- III), NMCG, दिनांक 04.08.2022 द्वारा कुल रू0 2336.68 लाख के कार्यों हेतु (15 वर्षों का संचालन एवं रखरखाव सहित) योजना की स्वीकृति प्रदान की गयी।
2. योजना के कार्यों कार्यालय परियोजना प्रबन्धक, निर्माण एवं अनुरक्षण इकाई (गंगा), उत्तराखण्ड पेयजल निगम, श्रीनगर द्वारा सम्पादित कराये जा रहे है। स्वीकृत योजना के कार्यों को सम्पादित कराने हेतु मैसर्स आस्था इन्विरो इन्जीनियर्स प्रा0लि0, 543 वाई0 पेस सिटी -II, सैक्टर -37, गुरुग्राम (गुडगाँव), हरियाणा के साथ अनुबन्ध संख्या 01/जी0एम0/2023-24 गठित किया गया है।
3. अनुबन्ध के अन्तर्गत अन्य प्रस्तावित कार्यों के साथ गौरीकुण्ड में प्रस्तावित कार्यों का विवरण निम्नानुसार है :-

क्र0 स0	कार्यों का विवरण	लागत रू. लाख में	टिप्पणी
1	सीवर लाईन 500.14 मीटर (200 एम0एम0 व्यास डी0आई0 पाईप) गौरीकुण्ड, जनपद रुद्रप्रयाग	81.34	527 मीटर सीवर लाईन के कार्य पूर्ण कर धरेलू एवं प्रतिष्ठानों के जल मल के शोधन हेतु सीवर लाईन को 200 के0एल0डी0 एस0टी0पी0 पर शोधन हेतु जोड दिया गया है।
2	200 के0एल0डी0 एस0टी0पी0 गौरीकुण्ड, जनपद रुद्रप्रयाग	533.50	एम0बी0आर0 तकनीक आधारित एस0टी0पी0का निर्माण कार्य पूर्ण कर सीवर लाईन से प्राप्त होने वाले जल-मल (Sewage) का शोधन एस0टी0पी0 के माध्यम से किया जा रहा है। एस0टी0पी0 पूर्णतः क्रियाशील।

भवदीय,

(रविन्द्र सिंह)

परियोजना प्रबन्धक

प्रतिलिपि निम्नलिखित को सूचनार्थ :-

1. महाप्रबन्धक निर्माण मण्डल (गंगा), उत्तराखण्ड पेयजल निगम, हरिद्वार को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, गौरा देवी, पर्यावरण भवन, 46-बी, आई0टी0 पार्क, देहरादून को उनके पत्रांक यू0के0पी0सी0बी0/आरओडी/एन0जी0टी0 को सादर सूचनार्थ प्रेषित।
3. Sri Deepak Bora, Advocate, Counsel for State of Uttarakhand in NGT, देहरादून को इस आशय से प्रेषित कि आपके द्वारा बैठक में दिये गये निर्देशों के अनुपालन में सादर सूचनार्थ प्रेषित। <adv.deepakbora@gmail.com>
4. सम्बन्धित परियोजना अभियन्ता को आवश्यक कार्यवाही हेतु

Rudraprayag परियोजना प्रबन्धक

Annexure R-5**Office of the Project Manager**

Construction & Maintenance Unit (Ganga)
Uttarakhand Peyjal Nigam,
Badrinath Road, Srinagar Garhwal

Office of the Project Manager

Construction & Maintenance Unit (Ganga)
Uttarakhand Peyjal Nigam,
Srinagar-Garhwal – 246174

Tel 01346 252112 Fax 252209 Email: pmgangasrinagar@gmail.com

Letter No.: 940/JI0-11/38 **Dated:** 11/05/2026 **Mode of Transmission:** E-mail

To,

The District Magistrate,
Rudraprayag.


Subject:- Regarding Original Application No. 751/2004 filed before the Hon'ble National Green Tribunal, New Delhi — Abhisht Kusum Gupta and Others v. State of Uttarakhand and Others.

Sir,

With reference to the above subject, kindly refer to your office letter No. 2830/33-34(2023-24) dated 22.04.2026, through which, in the meeting convened on 30.04.2026 by Video Conferencing with the nominated Advocate Shri Deepak Bora in connection with Original Application No. 751/2024 filed before the Hon'ble National Green Tribunal, New Delhi — Abhisht Kusum Gupta and Others v. State of Uttarakhand and Others the undersigned participated along with the other concerned officers.

In this regard, the following information is submitted under Point No. 4 — "Regarding pollution and discharge of human excreta into Mandakini River" falling within the jurisdiction of this office:-

1. Under the Namami Gange Programme, for treatment of sewage discharged in the Gaurikund and Tilwada area of District Rudraprayag, the National Mission for Clean Ganga (NMCG), New Delhi, vide letter No. Pr-12011/2/2019-O/o DIR (T-III), NMCG, dated


District Magistrate
Rudraprayag

04.08.2022, has sanctioned a total amount of Rs. 2336.68 Lakh for the works (including 15 years of Operation & Maintenance).

2. The works under the scheme are being executed by the Office of the Project Manager, Construction & Maintenance Unit (Ganga), Uttarakhand Peyjal Nigam, Srinagar, through M/s Aastha Enviro Engineers Pvt Ltd., 543 Y Pace City-II, Sector-37, Gurugram (Gurgaon), Haryana, under Contract Agreement No. 01/JI0/2023-24.

3. The details of the proposed works at Gaurikund under the contract, along with other proposed works, are as follows:-

S. No.	Description of Work	Cost (Rs. in Lakhs)	Remarks / Current Status
1	Sewer Line 500.14 metres (200 mm DI K-7 pipe), Gaurikund, District Rudraprayag	81.34	527 metres of sewer line work has been completed. Household and institutional connections are being joined to the sewer line for conveyance of sewage to the 200 KLD STP for treatment.
2	200 KLD STP (MB0AR0 technology-based), Gaurikund, District Rudraprayag	533.50	The MB0AR0 technology-based STP construction work has been completed. Sewage received from the connected sewer line is being treated at the STP. STP is fully operational.

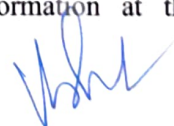
Yours faithfully,

(Ravindra Singh)

Project Manager

Copy forwarded for information to:-

1. General Manager, Construction Circle (Ganga), Uttarakhand Peyjal Nigam, Haridwar — for kind information.
2. Regional Officer, Uttarakhand Pollution Control Board, Gaura Devi, Paryavaran Bhawan, 46-B, IT Park, Dehradun — for kind information at their letter No. U0KE0PI0SI0BI0/ARODI/EN0JI0TI0.



District Magistrate
Rudraprayag

3. Shri Deepak Bora, Advocate, Counsel for State of Uttarakhand in NGT, Dehradun — for kind information in pursuance of the directions given in the meeting, at Email: adv.deepakbora@gmail.com
4. The concerned Project Engineer — for necessary action.

Project Manager



District Magistrate
Rudraprayag